

Serial No. of Order	Date of Order	Order with Signature
2.	23.6.92	<p>It was mentioned to me by Mr. B.S.Tripathy learned Counsel for the Petitioner that Mr. Deepak Misra is <sup>in</sup> <del>on</del> personal difficulty to argue the stay matter today and hence it is prayed that the matter may come up on 25th instant. It was told to me by Mr. Aswini Kumar Misra, Sr. Standing Counsel that incompliance with the order dated 3rd June, 1992, the Petitioner Nikunja Kishore Das has filed a representation on 11.6.1992 which was forwarded to the Chief Post Master <sup>General</sup> <del>on</del> 17.6. 1992 which is pending consideration by the Chief Postmaster General. It is not expected to dispose <sup>that</sup> <del>of</del> the representation <sup>could be disposed</sup> by the Chief Postmaster General within such a short time. Therefore, the Chief Postmaster General is requested to dispose of the representation by 1st July, 1992 and the decision of the CPMG be communicated to the Registrar of this Bench and Shri A.K.Misra learned St C counsel through a Special messenger so that further orders could be passed on 3rd July, 1992. Put up on 3rd July, 1992.</p> <p>It was submitted by Mr. Aswini Kumar Misra learned Sr. Standing Counsel that since this Bench has directed <sup>operation of</sup> stay of the order contained in Annexure-3, the entire chain of transfer has come to stand still position. It is clarified that the stay order is confined only to the Petitioner.</p> <p>A copy of this order be sent through a special messenger to the Chief Post Master General to be delivered to him positively by tomorrow. A copy of this order be made available to the counsel for both sides.</p> <p style="text-align: right;">KA Vice-Chairman</p>

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3	3.7.92	<p><u>M.A. 263/92 read with OA 249/92</u></p> <p>All these case have since been disposed of. Hence there is no necessity to pass any further orders.</p> <p>km</p> <p>VICE-CHAIRMAN</p>